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Central Administrative Tribunal, Allahabad.

Registration O.A.No.297 of 1987.

Kanhai Lal ..... Petitioner  
and another  
Vs.

Union of India ..... Respondents.  
and others

Hon. Ajay Johri, AM  
Hon. G.S.Sharma, JM

( By Hon.G.S.Sharma, JM)

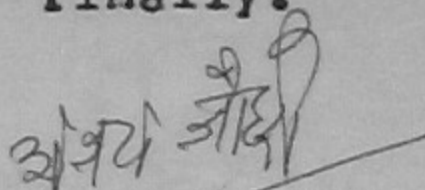
In this petition under Section 19 of the Administrative Tribunals Act XIII of 1985, the only relief claimed by the two petitioners is that the respondents be directed to decide their appeals within a period of 3 months. It is alleged that the petitioners were removed from service on 13.6.1980 on account of their participation in some demonstration and they had challenged their removal from service by filing writ petition no.3352 of 1982 before the Hon'ble Supreme Court, which was rejected with a direction to file an appeal before the Competent Authority under the Railway Servants (Discipline and Appeal) Rules, 1968. The petitioners are alleged to have filed appeals on 22.8.1985 but the same have not been disposed of.

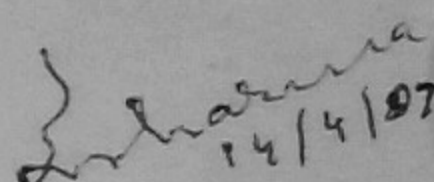
2. The learned counsel for the petitioners has contended that this case can be finally disposed of at the admission stage by issuing necessary direction to the respondents. It is accordingly

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ordered that the respondents shall dispose of the alleged appeals dated 22.8.1985 of the petitioners in accordance with the direction of the Hon'ble Supreme Court in their writ petition no.3352 of 1982 within a period of four months from the date of the receipt of the copy of this order.

3. The application is disposed of finally.

  
Member (A)

  
14/4/87  
Member (J)

Dated 14.4.1987  
kkb